IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 201 OF 2024

IN THE MATTER OF:

AMIT KUMAR …APPLICANTS

VERSUS

STATE OF UTTAR PRADESH AND ORS. …RESPONDENTS

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	REVISED COMPLIANCE REPORT ON BEHALF OF THE DISTRICT MAGISTRATE, SHAMLI U.P. ALONG WITH SUPPORTING AFFIDAVIT	1- 9
2..	**ANNEXURE-1** The approved action plan for the restoration of the Khokhari/Singhli River	10 - 15

Through

Date:03/12/2024
Place: New Delhi

PRIYANKA SWAMI
ADVOCATE
Counsel for State, Uttar Pradesh.
F-13, JANGPURA, NEW DELHI 110014
E-mail:advpriyankaswami@gmail.com

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 201 OF 2024

IN THE MATTER OF:

AMIT KUMAR …APPLICANTS

VERSUS

STATE OF UTTAR PRADESH AND ORS. …RESPONDENTS

REVISED COMPLIANCE REPORT ON BEHALF OF DISTRICT MAGISTRATE, SHAMLI U.P. ALONG WITH SUPPORTING AFFIDAVIT

MOST RESPECTFULLY SHOWETH

1. This compliance report is respectfully submitted in response to the orders of the Hon'ble National Green Tribunal dated 10.05.2024 and 27.08.2024, requiring strict adherence to the directives set forth by the Tribunal regarding the restoration and renovation of the Khokhari/Singhli River in District Saharanpur. The Hon'ble Tribunal's concerns regarding the absence of approval from the competent authority, lack of sanctioned funds, and insufficient details in the previously submitted restoration plan are duly acknowledged, and the following submissions provide clarification and updates on the actions taken. The order states:

> *".....5. The UPPCB alongwith its communication dated 21.08.2024 has placed on record the restoration plan prepared by Irrigation Department, Drainage Khand, Shamli, Muzaffarnagar and Saharanpur. There is no material on record to show that the said plan has been approved by the competent authority or the requisite funds for the execution of the plan have been sanctioned. Though the report reflects that the plan was forwarded to the concerned District Magistrate, Shamli and District Magistrate Saharanpur but their action on the plan is not on record. The District Magistrate, Shamli and District Magistrate Saharanpur – Respondents No. 6 and 7 have also not filed their response till now. 3*

6. Hence, we direct the Respondents No. 6 and 7 - District Magistrate, Shamli and District Magistrate, Saharanpur to remain virtually present on the next date of hearing.
7. The Applicant has also sought permission to implead the National Mission for Clean Ganga (NMCG) through its Member Secretary. The prayer is allowed. Let the amended memo of parties be prepared.
8. Mr. Gigi. C. George, Advocate accepts notice on behalf of the newly added respondent, NMCG and seeks four weeks' time to obtain instructions and file the response by way of affidavit."

2. That this compliance report is respectfully submitted in response to the orders passed by the Hon'ble National Green Tribunal (NGT) in Original Application No. 201/2024 (Amit Kumar Versus State of Uttar Pradesh & Ors.), requiring adherence to the directives for the restoration and renovation of the Khokhari/Singhli River in District Saharanpur.

3. This status report is respectfully submitted in compliance with the directives issued by the Hon'ble National Green Tribunal (NGT) concerning the restoration of the Khohkari River in District Shamli, Uttar Pradesh, as per the order dated 27.08.2024 in Original Application No. 201/2024 (Amit Kumar vs. State of Uttar Pradesh & Ors.). The report details the comprehensive actions undertaken to address issues of encroachment, pollution, and ecological degradation of the river.

4. The Khohkari River has been facing severe environmental challenges due to unauthorized encroachments, pollution, and neglect, leading to significant ecological deterioration. Recognizing the critical condition of the river, the Hon'ble NGT mandated the preparation and execution of a detailed restoration plan to rejuvenate the river and restore its natural flow. In response, a coordinated effort involving multiple government departments was initiated under the supervision of the Chief Development Officer (CDO), Shamli. The approved action plan for the restoration of the Khohkari River is annexed herewith as Annexure 1.

5. A Joint Coordination Committee was constituted under the chairmanship of the Sub-Divisional Magistrate, Unn, with the Block Development Officer and Naib Tehsildar as members. The committee's mandate includes overseeing restoration activities,

coordinating inter-departmental efforts, and ensuring strict adherence to the timelines prescribed by the Hon'ble Tribunal. Additional teams were formed for technical assessment, encroachment clearance, and environmental monitoring, involving officials from the Minor Irrigation Department, Revenue Department, and the Uttar Pradesh Pollution Control Board (UPPCB).

6. A systematic and comprehensive survey was conducted to identify unauthorized structures and encroachments along the river's course. Utilizing historical land records and conducting physical surveys, the Encroachment Clearance Team mapped all encroachments. Under the supervision of the Naib Tehsildar, encroachments were removed, employing heavy machinery for larger structures and manual efforts for smaller obstructions. The process was executed with due diligence to minimize disruption and ensure compliance with legal procedures. Detailed documentation was maintained at each stage, with reports submitted to the District Magistrate and Chief Development Officer.

   The encroachment clearance status is summarized in the table below:

Village Name	**Status**	**Supervising Official**	**Additional Notes**
Chausana Jadeed	Completed	Amar Pal, Revenue Inspector	No major obstructions identified
Gurjarpur	Completed	Ashwani Kumar, Revenue Inspector	Minor encroachments cleared manually
Kala Majra	Completed	Ajit Singh, Revenue Inspector	Machinery used for debris removal
Kamalpur	Completed	Vinod Kumar, Revenue Inspector	Temporary structures removed
Kertu	Completed	Ashok Kumar, Revenue Inspector	Agricultural encroachments cleared

Kabirpur	Completed	Satish Yadav, Naib Tehsildar	Large unauthorized structures removed

7. A Technical Assessment Team, led by the Junior Engineer from the Minor Irrigation Department, developed a detailed village-wise restoration plan. The plan is integrated with the Mahatma Gandhi National Rural Employment Guarantee Act framework to leverage government resources and provide employment opportunities to local residents. The team conducted technical assessments, prepared cost estimates, and aligned the restoration activities with guidelines.

   The village-wise restoration plan includes the following:

Village Name	Length (km)	Planned Activities	Cost Estimate (₹ in Lakh)	Completion Timeline
Chausana Jadeed	0.40	Clearing encroachments, widening river flow	6.70	October 2025
Gurjarpur	0.50	Deepening and cleaning riverbed	7.19	October 2025
Jinjola	0.35	Widening and clearing blockages	8.25	October 2025
Kala Majra	2.35	Major restoration and widening works	47.84	October 2025
Kamalpur	1.03	Debris removal to enhance natural flow	15.80	October 2025

Kertu	2.41	Extensive restoration and widening	38.09	October 2025
Kabirpur	1.20	Clearing encroachments, ensuring free flow	24.82	October 2025
Nai Nangla	2.67	Clearing blockages, enhancing flow	47.90	October 2025

8. The restoration work commenced immediately following the removal of encroachments. The activities currently in progress include earthwork for riverbed deepening and widening, removal of silt and debris, and re-establishing the natural flow of the river. Regular monitoring is being conducted by the Monitoring and Compliance Team, led by the Regional Officer of the UPPCB, to ensure adherence to environmental norms and standards.

The key phases of the project and their current statuses are as follows:

Phase	Activity	Start Date	End Date	Status
Phase 1	Encroachment Identification	20.11.2024	27.11.2024	Completed
Phase 2	Encroachment Clearance	28.11.2024	03.12.2024	Completed
Phase 3	Restoration Work Commencement	04.12.2024	Ongoing	In Progress
Phase 4	Final Restoration Completion	January 2025	October 2025	Scheduled

9. The restoration efforts are anticipated to yield significant outcomes, including the revival of the river's natural flow, enhanced groundwater recharge, prevention of future encroachments, and ecological benefits such as improved biodiversity and reduced flood risks. Additionally, employment generated under the scheme is contributing to local economic growth. The project is on track to meet its objectives within the stipulated timelines.

10. That this compliance report is being submitted to apprise the Hon'ble National Green Tribunal of the progress made in the restoration of the Khokhari/Singhli River. Future updates and progress reports will be submitted in accordance with the schedule prescribed by the Tribunal.That the undersigned authorities reaffirm their commitment to restoring the Khokhari/Singhli River to its original state, ensuring environmental conservation, and contributing to the welfare of the local communities.

Through

Date:03/12/2024
Place: New Delhi

PRIYANKA SWAMI
ADVOCATE
Counsel for State, Uttar Pradesh.
F-13, JANGPURA, NEW DELHI 110014
E-mail:advpriyankaswami@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 201/2024

IN THE MATTER OF :

AMIT KUMAR Vs STATE OF UTTAR PRADESH & ORS.

NOTARY

REPORT ON BEHALF OF THE DISTRICT MAGISTRATE, SHAMLI, UTTAR PRADESH, INDIA IN COMPLIANCE TO THE ORDER DATED 27.08.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN ORIGINAL APPLICATION NO. 201 OF 2024 IN THE MATTER OF AMIT KUMAR Vs STATE OF UTTAR PRADESH & ORS.

NOTARY

I, Vinay kumar Tiwari....., aged about 57..... years S/o Shri UMA SHANKER TIWARI, presently posted as Chief Development Officer, Shamli do hereby solemnly affirm and state on oath as under :

NOTARY

RTI/LTI SIGNATURE OF DEPONENT

1. That the deponent is working on the above mentioned post and being authorized officer in the captioned matter and well conversant with the facts and circumstances of the case and as such I am well conversant to swear this affidavit.

2. That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred as Hon'ble Tribunal) vide its order dated 27.08.2024 in Original Application No. 201 of 2024 in the matter of Amit Kumar Vs State of Uttar Pradesh & Ors. instructed the following :-

".....5. The UPPCB alongwith its communication dated 21.08.2024 has placed on record the restoration plan prepared by Irrigation Department, Drainage Khand, Shamli, Muzaffarnagar and Saharanpur. There is no material on record to show that the said plan has been approved by the competent authority or the requisite funds for the execution of the plan have been sanctioned. Though the report reflects that the plan was forwarded to the concerned District Magistrate, Shamli and District Magistrate Saharanpur but their action on the plan is not on record. The District Magistrate, Shamli and District Magistrate Saharanpur – Respondents No. 6 and 7 have also not filed their response till now.

6. Hence, we direct the Respondents No. 6 and 7 - District Magistrate, Shamli and District Magistrate, Saharanpur to remain virtually present on the next date of hearing.....

9. List on 06.12.2024."

RTI/LTI SIGNATURE OF DEPONENT

Response-

1. For complying of direction passed by Hon'ble NGT in this matter, the report is attached herewith as **Annexure-1**.

2. Therefore, the above report on behalf of District Magistrate, Shamli is submitted before this Hon'ble Tribunal for perusal and kind consideration.

NOTARY

NOTARY

RTI/LTI SIGNATURE OF DEPONENT

Deponent

VERIFICATION

I, the deponent named above, do hereby verify that the content of all the paras of this affidavit is true to my knowledge and true on the basis of records and as per legal advice. No part of it is false and nothing material has been concealed. So help me GOD.

Verified at Shamli on ..3rd..... day of December, 2024.

NOTARY

RTI/LTI SIGNATURE OF DEPONENT

Deponent

NOTARY NOTARIAL NOTARIAL

Ram Phool Singh
NOTARY
SHAMLI Tehsil
R No 08(37)/08

IDENTIFIED

प्रेषक,

मुख्य विकास अधिकारी,
शामली।

सेवा में,

जिलाधिकारी,
शामली।

विषय :- खोखरी नदी के जीर्णोद्धार हेतु Restoration Plan के सम्बन्ध में।

पत्रांक 328 /एस0टी0 दिनांक 30/11/2024

महोदय,

मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0 201/2024 अमित कुमार बनाम उ0प्र0 सरकार व अन्य के सम्बन्ध में पारित आदेश दिनांक 27-08-2024 के अनुपालन में अधोहस्ताक्षरी द्वारा अपने पत्र सं0 326/एस0टी0 दिनांक 27-11-2024 के द्वारा खोखरी नदी के चिन्हांकन, अतिक्रमण एवं प्राक्कलन गठित कर कार्ययोजना उपलब्ध कराये जाने हेतु उप जिलाधिकारी, ऊन एवं खण्ड विकास अधिकारी, ऊन की संयुक्त समिति का गठन किया गया। इसके अनुपालन में तहसीलदार, ऊन एवं खण्ड विकास अधिकारी, ऊन के द्वारा कार्ययोजना/आख्या उपलब्ध कराई गई है।

उक्त कार्ययोजना का सारांश निम्नवत है -

1- खण्ड विकास अधिकारी, ऊन से प्राप्त सूचना के अनुसार उक्त नदी जनपद में विकास खण्ड ऊन क्षेत्रान्तर्गत ग्राम चौसाना जदीद से शुरू होकर ग्राम चौसाना, गुर्जरपुर, जिजौला, काला माजरा, कमालपुर, केरटू, नाईनंगला सकौती आदि गांवो से होती हुई ग्राम कबीरपुर के मजरा ख्वाजापुर तक जाती है। उक्त नदी का जीर्णोद्धार मनरेगा से कराये जाने हेतु कुल रू0 288.086 लाख की कुल 50 मनरेगा आई0डी0 जनरेट की गई है।

2- तहसीलदार, ऊन से प्राप्त सूचना के अनुसार तहसील ऊन क्षेत्रान्तर्गत खोखरी नदी के चिन्हांकन एवं अतिक्रमण मुक्त कराये जाने हेतु नायब तहसीदार ऊन की अध्यक्षता में राजस्व निरीक्षक एवं सम्बन्धित क्षेत्रीय लेखपालों की कमेटी गठित की गई है। तहसील द्वारा नदी के चिन्हांकन एवं अतिक्रमण मुक्त कराये जाने का कार्य एक सप्ताह में सम्पादित कराया जाना लक्षित है।

3- खण्ड विकास अधिकारी, ऊन के अनुसार नदी के जीर्णोद्धार का कार्य अक्टूबर, 2025 तक पूर्ण कराया जाना लक्षित है।

अतः उक्त प्रस्तुत कार्ययोजना की छायाप्रति संलग्न कर आपकी सेवा में आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्न - यथोक्त।

भवदीय,

मुख्य विकास अधिकारी
शामली।

प्रतिलिपि :- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण कन्ट्रोल बोर्ड, मु0नगर/शामली को सूचनार्थ एवं आ0का0 हेतु।

मुख्य विकास अधिकारी
शामली।

प्रेषक,

मुख्य विकास अधिकारी,
शामली।

सेवा में,

जिलाधिकारी,
शामली।

विषय :- खोखरी नदी के जीर्णोद्धार हेतु Restoration Plan के सम्बन्ध में।

पत्रांक 328 /एस0टी0 दिनांक 30/11/2024

महोदय,

मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0 201/2024 अमित कुमार बनाम उ0प्र0 सरकार व अन्य के सम्बन्ध में पारित आदेश दिनांक 27–08–2024 के अनुपालन में अधोहस्ताक्षरी द्वारा अपने पत्र सं0 326/एस0टी0 दिनांक 27–11–2024 के द्वारा खोखरी नदी के चिन्हांकन, अतिक्रमण एवं प्राक्कलन गठित कर कार्ययोजना उपलब्ध कराये जाने हेतु उप जिलाधिकारी, ऊन एवं खण्ड विकास अधिकारी, ऊन की संयुक्त समिति का गठन किया गया। इसके अनुपालन में तहसीलदार, ऊन एवं खण्ड विकास अधिकारी, ऊन के द्वारा कार्ययोजना/आख्या उपलब्ध कराई गई है।

उक्त कार्ययोजना का सारांश निम्नवत है –

1– खण्ड विकास अधिकारी, ऊन से प्राप्त सूचना के अनुसार उक्त नदी जनपद में विकास खण्ड ऊन क्षेत्रान्तर्गत ग्राम चौसाना जदीद से शुरू होकर ग्राम चौसाना, गुर्जरपुर, जिजौला, काला माजरा, कमालपुर, केरटू, नाईनंगला सकौती आदि गांवो से होती हुई ग्राम कबीरपुर के मजरा ख्वाजापुर तक जाती है। उक्त नदी का जीर्णोद्धार मनरेगा से कराये जाने हेतु कुल रू0 288.086 लाख की कुल 50 मनरेगा आई0डी0 जनरेट की गई है।

2– तहसीलदार, ऊन से प्राप्त सूचना के अनुसार तहसील ऊन क्षेत्रान्तर्गत खोखरी नदी के चिन्हांकन एवं अतिक्रमण मुक्त कराये जाने हेतु नायब तहसीदार ऊन की अध्यक्षता में राजस्व निरीक्षक एवं सम्बन्धित क्षेत्रीय लेखपालों की कमेटी गठित की गई है। तहसील द्वारा नदी के चिन्हांकन एवं अतिक्रमण मुक्त कराये जाने का कार्य एक सप्ताह में सम्पादित कराया जाना लक्षित है।

3– खण्ड विकास अधिकारी, ऊन के अनुसार नदी के जीर्णोद्धार का कार्य अक्टूबर, 2025 तक पूर्ण कराया जाना लक्षित है।

अतः उक्त प्रस्तुत कार्ययोजना की छायाप्रति संलग्न कर आपकी सेवा में आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्न – यथोक्त।

भवदीय,

मुख्य विकास अधिकारी
शामली।

प्रतिलिपि :- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण कन्ट्रोल बोर्ड, मु0नगर/शामली को सूचनार्थ एवं आ0का0 हेतु।

कृ मुख्य विकास अधिकारी
शामली।

प्रेषक,

खण्ड विकास अधिकारी,
ऊन (शामली)

सेवा में,

मुख्य विकास अधिकारी
शामली

पत्र संख्या 2273 /लेखा–मनरेगा/2024–25 दिनांक –29-11–2024

महोदय,

आपके कार्यालय पत्र संख्या 326/एसटी दिनांक 27.11.2024 में दिये गये निर्देशो के कम में आपको अवगत कराना है । तहसील खोखरी/सिंघली नदी के खुदाई कार्य हेतु आवश्यक चिन्हाकन एवं अतिक्रमण हटाये जाने की कार्यवाही तहसील द्वारा क्षेत्रीय लेखपालो की टीम ग्रामवार लगायी गयी है तथा इस कार्यालय के पत्र संख्या 2266 दिनांक 28.11.2024 के द्वारा खोखरी नदी के मार्ग में पडने वाले ग्रामो में सचिव ग्राम पंचायत को ग्रामवार मनरेगा अन्तर्गत कार्य कराने के लिए निर्देशित कर दिया गया है । अवरअभियन्ता लघु सिंचाई एवं तकनीकी सहायक से मनरेगा अन्तर्गत प्राकल्लन तैयार करा लिये गये है। विकास खण्ड ऊन क्षेत्रान्तर्गत पडने वाले ग्रामो में नदी जीर्णोद्वार का कार्य अक्टूबर 2025 तक पूर्ण कराया जाना लक्षित किया गया है ।

मनरेगा अन्तर्गत आईडी जेनरेट करा ली गयी हैं उनकी सूची साथ में संलग्न है ।

भवदीय,

29.11.24

(उमाकान्त मुदगल)
खण्ड विकास अधिकारी
ऊन (शामली)

प्रतिलिपि – जिलाधिकारी महोदय, शामली की सेवा में सादर अवलोकनार्थ प्रेषित ।

खण्ड विकास अधिकारी
ऊन (शामली)

क0 सं0	विकास खण्ड का नाम	अच्छादित ग्राम पंचायत का नाम	ग्राम मे नदी की कुल लम्बाई (कि0मी0 मे)	ग्राम मे औसत चौडाई	नदी जीर्णोद्धार हेतु मनरेगा कार्य की आई0डी0	प्राक्कलनित लागत (रू0 लागत मे)
1	UN	Bhadi	400 मी0	22 मी0	3114001045/FP/958486255823580590	6.70305
					कुल आई0डी0–01	कुल– 6.70305
2	UN	Chausana jadeed	3.35 कि0मी0	22 मी0	3114001070/FP/958486255823580684	7.6738
					3114001070/FP/958486255823580685	7.19028
					3114001070/FP/958486255823580686	7.10312
					3114001070/FP/958486255823580687	8.24817
					3114001070/FP/958486255823580688	6.13234
					3114001070/FP/958486255823580689	7.14668
					3114001070/FP/958486255823580690	8.16102
					कुल आई0डी0–07	कुल– 51.65541
3	UN	Choshana	90 मी0	22 मी0	3114001019/FP/958486255823580681	1.87359
					कुल आई0डी0–01	कुल– 1.87359
4	UN	Gurjarpur	1.32 कि0मी0	22 मी0	3114001072/FP/958486255823580675	7.14668
					3114001072/FP/958486255823580677	6.94159
					3114001072/FP/958486255823580679	6.53881
					3114001072/FP/958486255823580680	6.44182
					कुल आई0डी0–04	कुल–27.0689
5	UN	Jijola	3.02 कि0मी0	22 मी0	3114001021/FP/958486255823580636	1.89225
					3114001021/FP/958486255823580637	4.56981
					3114001021/FP/958486255823580639	7.16142
					3114001021/FP/958486255823580641	9.75454
					कुल आई0डी0–04	कुल– 23.37802
6	UN	Kala Majra	2.35 कि0मी0	22 मी0	3114001007/FP/958486255823580604	6.05407
					3114001007/FP/958486255823580596	5.59535
					3114001007/FP/958486255823580598	1.89598
					3114001007/FP/958486255823580599	3.74566
					3114001007/FP/958486255823580600	5.59535
					3114001007/FP/958486255823580601	6.05407
					3114001007/FP/958486255823580602	3.28324
					3114001007/FP/958486255823580607	7.66865
					3114001007/FP/958486255823580608	6.51662
					3114001007/FP/958486255823580645	1.43356
					कुल आई0डी0–10	कुल– 47.84255
7	UN	Kamal Pur	1.03 कि0मी0	22 मी0	3114001006/FP/958486255823580650	7.6811
					3114001006/FP/958486255823580653	5.58415
					3114001006/FP/958486255823580654	2.54113
					कुल आई0डी0–03	कुल–15.80638
8	UN	Kertu	2.41 कि0मी0	22 मी0	3114001008/FP/958486255823580667	7.64165
					3114001008/FP/958486255823580668	7.86725
					3114001008/FP/958486255823580670	7.52035
					3114001008/FP/958486255823580671	8.44001
					3114001008/FP/958486255823580673	8.08929
					3114001008/FP/958486255823580674	1.46712
					कुल आई0डी0–06	कुल– 41.02567

29.11.24

खण्ड विकास अधिकारी
ऊन-शाहपुरा

9	UN	Kabeerpur	1.2 कि0मी0	22 मी0	3114001067/FP/958486255823580697	6.20634
					3114001067/FP/958486255823580698	6.20634
					3114001067/FP/958486255823580699	6.20634
					3114001067/FP/958486255823580700	6.20634
					कुल आई0डी0–04	कुल–24.82536
10	UN	Nai Nagla (Sakoti)	2.67 कि0मी0	22 मी0	3114001033/FP/958486255823580612	3.7382
					3114001033/FP/958486255823580613	7.20305
					3114001033/FP/958486255823580614	7.20305
					3114001033/FP/958486255823580615	1.43356
					3114001033/FP/958486255823580617	7.42717
					3114001033/FP/958486255823580619	3.7382
					3114001033/FP/958486255823580620	4.55087
					3114001033/FP/958486255823580622	3.7382
					3114001033/FP/958486255823580624	4.67051
					3114001033/FP/958486255823580625	4.20435
					कुल आई0डी0–10	कुल– 47.90716

28.11.24

खण्ड विकास अधिकारी।
ऊन-शाहली

कार्यालय तहसीलदार ऊन (शामली)

संख्याः–523/रा0का0 दिनांकः–28.11.2024

विषयः– खोखरी/सिंधली नदी के जीर्णोद्वारा हेतु कार्य कराये जाने के सम्बन्ध में।

आदेश

उपर्युक्त विषयक मुख्य विकास अधिकरी शामली के पत्र संख्या 328/एस0 टी0 दिनांक 27.11.2024 के अन्तर्गत खोखरी/सिंधली नदी के खुदाई कार्य हेतु आवश्यक चिन्हाकन एवं अतिक्रमण मुक्त कराने हेतु राजस्व एवं ग्राम्य विकास विकास विभाग की समिति का गठन करते हुए, खोखरी नदी के चिन्हांकन एवं अतिक्रमण हटाये जाने की कार्यवाही किये जाने हेतु निर्देशित किया गया है।

उपजिलाधिकारी महोदया द्वारा दिये गये निर्देशानुसार तहसील ऊन क्षेत्रान्तर्गत खोखरी नदी के चिन्हाकन एवं नदी अतिक्रमण को मुक्त कराये जाने हेतु नायब तहसीलदार ऊन **(श्री सतीश यादव 9411270200)** की अध्यक्षता में निम्नानुसार टीम गठित की जाती है तथा सभी को निर्देशित किया जाता है कि एक सप्ताह में उक्त कार्य सम्पादित किया जाना सुनिश्चित करें।

क्र0	गांव का नाम	क्षेत्रीय लेखपाल	प्रभारी
01	चौसाना जदीद	श्री नगेन्द्र शर्मा, 9412868082	श्री विनोद कुमार राजस्व निरीक्षक झिंझाना तहसील ऊन
02	चौसाना बि0 अ0	श्री अमरपाल, 9927183919	
03	भड़ी मुस्तफाबाद	श्री अश्वनी कुमार, 9456963063	
04	सकौती, कमालपुर,गुर्जरपुर,	श्री अजीत सिंह, 963927720	
05	अजीजपुर, कमालपुर, जलालपुर, केरटू	श्री अशोक कुमार, 9756925345	

तहसीलदार
ऊन

प्रतिलिपिः–

1.जिलाधिकारी महोदय की सेवा में सादर अवलोकनार्थ प्रेषित।
2.मुख्य विकास अधिकारी महोदय की सेवा में सादर अवलोकनार्थ प्रेषित।
3.उपजिलाधिकारी महोदया ऊन की सेवा में सादर सूचनार्थ प्रेषित।
4.खण्ड़ विकास अधिकारी ऊन की सेवा में सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
5.उपायुक्त श्रम रोजगार शामली को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

तहसीलदार
ऊन